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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.783/94

Date of Order: 19.4.96

BETWEEN:

Y.Satyamurthy

.. Applicant.

A N D

Union of India rep. by:

1. Chief Signal & Telecom.
Engineer (Construction),
Project Network Centre,
S.E.Rly., BDA Rebtal Colony,
Chandrasekharpur,
Bhubaneswar - 751 016.

2. Chief Personnel Officer, S.E.Rly.,
Garden Reach, Calcutta - 700 043.

3. Chief Project Manager, S.E.Rly.,
DRM's Office Complex, Dondaparthy,
Visakhapatnam - 530 004.

.. Respondents.

Counsel for the Applicant

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U _ D _ G _ E _ M _ E _ N _ T _

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

The applicant in this OA joined as a regular ATCI (TCI) Gr.III) and he was promoted to various higher grades and subsequently he became TCI Gr-I on a regular basis w.e.f. 19.2.88. He compares his pay fixation with that of one Sri M.P.C.Rao. Sri M.P.C.Rao ~~was~~ joined as a Khalasi in the year 1963 and became TCI Gr.III and to the higher grades subsequently. He was promoted as TCI Gr-I on adhoc basis on 21.11.80. When Sri MPC.Rao was posted ~~on~~ adhoc basis as TCI Gr-I his pay was fixed in the scale of Rs.700-900. On that basis his pay was fixed at the stage of Rs.3050/- as on 22.9.93 whereas the applicant who is reported to

 senior is drawing pay of Rs.2600/- on that date ^{ie} on 22.9.93.

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2. The applicant submits his ~~stepping up of~~ pay with respect to his junior Sri MP.C.Rao. But the division had not taken any action in this connection but they referred this case to CPO, S.E.Railway(R2) vide letter No.E/5/1/S&T/5156 dated 22.9.91 it is stated that no reply has been received for the above reference.

3. This OA is filed praying for a direction to the respondents for stepping up his ^{equal} pay with the pay of his junior Sri MPC.Rao and other consequential benefits.

4. When the case came up for hearing none ^{was} present for the respondents. The learned counsel for the applicant submitted that the applicant is entitled for the stepping up as prayed for in view of the judgements of Supreme Courts, Central Administrative Tribunals and also in accordance with the rules. But for some unknown reason R2 has not taken any decision in regard to the reference made to him by R3 to R2. In view of the above it is a fit case to refer it back to R2 to take a decision in this case on the basis of the letter at Annexure-5.

5. R2 should give a speaking order in regard to the reference made by R3 vide the letter dated 22.9.93 (A-5) and ~~and~~ also calling for other records if required in this connection. Time for compliance is 3 months from the date of receipt of a copy of this order.

6. The O.A. is ordered accordingly. No costs.

Me
(R.RANGARAJAN)
Member (Admn.)

Dated: 19th April, 1996

(Dictated in Open Court)

sd

Arulraj
Dy. Registrar (J)

Contd

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDÉRA BAO BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 19.4.96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. NO.

IN

R.A. NO. 783/94

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No Spare Copy

